

IN THE HIGH COURT OF KARNATAKA AT BENGALURU

DATED THIS THE 26TH DAY OF OCTOBER, 2021

PRESENT

THE HON'BLE MR. RITU RAJ AWASTHI, CHIEF JUSTICE

AND

THE HON'BLE MR.JUSTICE SACHIN SHANKAR MAGADUM

WRIT PETITION NO.13714 OF 2020 (GM-RES) PIL

BETWEEN:

SHARADA D.R.
DAUGHTER OF RAGHUNATH JANAKIRAM
AGED 34 YEARS
RESIDING AT "BHAVATARINI"
NO.692, 1ST MAIN, 1ST CROSS
LENIN NAGAR, NITUVALLI NEW EXTENSION
DAVANGERE - 577 004

... PETITIONER

(BY SRI SRIDHAR PRABHU, ADVOCATE)

AND:

1. STATE OF KARNATAKA
ROOM NO.320, 3RD FLOOR
VIDHANA SOUDHA
BENGALURU-560 001
REPRESENTED BY ITS CHIEF SECRETARY
Email: cs@karnataka.gov.in
2. THE ONLINE RUMMY FEDERATION
A NOT FOR PROFIT SOCIETY ESTABLISHED UNDER
THE SOCIETIES REGISTRATION ACT, 1860
HAVING ITS REGISTERED OFFICE AT
011/A, KEVAL TOWER
B.J.PATEL ROAD, MALAD-WEST
MUMBAI - 400064
MAHARASHTRA
3. ALL INDIA GAMING FEDERATION
A SOCIETY ESTABLISHED UNDER
THE SOCIETIES REGISTRATION ACT, 1860
REPRESENTED BY ITS GENERAL SECRETARY

MR. SUNIL KRISHNAMURTHY HAVING ITS
REGISTERED OFFICE AT TIFFANY, 1ST FLOOR
HIRANANDANI ROAD
HIRANANDANI ESTATE
GHOUBUNDER ROAD
PATLIPADA
THANE (WEST)
MAHARASHTRA - 400 607

(BY SRI M.DHYAN CHINNAPPA, AAG A/W
SRI RAJASHEKAR S., AGA FOR R1;
SRI CHETHAN K.N., ADVOCATE FOR R2;
SRI PRADEEP NAYAK, ADVOCATE FOR R3)

... RESPONDENTS

THIS WRIT PETITION IS FILED UNDER ARTICLE 227 OF THE CONSTITUTION OF INDIA PRAYING TO ISSUE DIRECTION TO THE RESPONDENTS TO CONSIDER THE REPRESENTATION DATED 12TH SEPTEMBER, 2020 SUBMITTED BY PETITIONER PRODUCED AS ANNEXURE-A AND TAKE APPROPRIATE ACTION IN ACCORDANCE WITH LAW AND ETC.,

THIS PETITION COMING ON FOR ORDERS THROUGH VIDEO CONFERENCING THIS DAY, **CHIEF JUSTICE** MADE THE FOLLOWING:

ORDER

The writ petition was filed seeking a direction to the respondents to consider the representation dated 12.09.2020 as contained in Annexure-A to the writ petition. Mandamus was also sought to direct the respondent-State of Karnataka to ban all forms of Online Gambling and Online Betting of any nature until and unless an appropriate regulatory regime is established and regulations are framed by respondent regulating the functions and activities of all forms of Online Gambling and Online Betting.

2. Learned Additional Advocate General submits that the State Government has brought an amendment in the Karnataka Police Act, 1963 and as such, the writ petition in the present form has become infructuous.

3. Learned counsel for the petitioner agrees that the writ petition for the purpose it was filed has become infructuous.

4. The writ petition is accordingly dismissed as having become infructuous.

**Sd/-
CHIEF JUSTICE**

**Sd/-
JUDGE**

KPS